

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 222
(IB)-55(ND)2018

Contt. Pett. 26/2023, IA-3039/2022, IA/3753/2020, IA/2924/2020,
IA/906/2021, New RA- 28/2024

IN THE MATTER

Hari Kishan Sharma

...

Applicant/Petitioner

Versus

AKME Projects Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 21.03.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Nakul Mohta, Adv. Bharat Monga in IA No.
2847/2023 & 2848/2023

For the Respondent : Adv. Karuna Sharma, Adv. Sagar Sharma R-8 in
IA-2924/2020, Adv. Rohit Gandhi & Adv. Akshita
Nigam R-15 in IA-2924/2020, Adv. Nakul Mohta,
Adv. Bharat Monga R-16 & R-17 in IA 2924/2020

For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.
Sikhar Tiwari

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Due to paucity of time, the matter is re-notified to 08.05.2024.

Sd/-
(COURT FFICER)